

**URBAN DEVELOPMENT, PUBLIC HEALTH AND HOUSING
DEPARTMENT.**

Sachivalaya, Bombay-32, 10th December 1966.

MAHARASHTRA VACCINATION ACT, 1964.

No. VCN. 1064-Unification-I.—In exercise of the powers conferred by sub-section (1) and clauses (a) to (o) of sub-section (2) of section 34 of the Maharashtra Vaccination Act, 1964 (Mah. XXXVII of 1964), and of all other powers enabling it in that behalf, the Government of Maharashtra hereby makes the following rules the same having been previously published as required by sub-section (1) of the said section 34, as namely :—

1. *Short title.*—These rules may be called the Maharashtra Vaccination Rules, 1966.

2. *Definitions.*—In these rules, unless the context requires otherwise,—

(a) “ Act ” means the Maharashtra Vaccination Act, 1964 ;

(b) “ Form ” means a Form appended to these rules ;

(c) “ Population ” means the population as ascertained at the last preceding census of which the relevant figures have been published ;

(d) “ rural area ” means a local area which is not an urban area ;

(e) “ section ” means a section of the Act ;

(f) “ urban area ” means an area included within the limits of a municipal corporation, Municipal Council or a cantonment constituted or established by or under any law for the time being in force.

3. *Division of vaccination area into vaccination circles and establishment of public vaccination stations.*—A Chief Superintendent of Vaccination in dividing the vaccination area under his control into vaccination circles and in establishing public vaccination stations in each such vaccination circle, shall have due regard to the following factors, that is to say—

(a) there shall not as far as possible be less than one public vaccinator for every 15,000 of the population in a rural area, and 25,000 of the population in an urban area ;

(b) the area of each vaccination circle, in a rural area shall not as far as possible be more than one-fourth of the area of a taluka ;

(c) the number of public vaccination stations, in charge of each public vaccinator shall not as far as possible be more than three in a rural area, and more than four in an urban area ;

(d) public vaccination stations shall be established in a vaccination circle so however that the distance between any two such stations does not as far as possible exceed eight kilometres in a rural area and three kilometres in an urban area.

4. *Location of public vaccination stations.*—(1) The public vaccination stations, shall as far as possible be established in such places as are easily accessible to the members of the public.

(2) In a rural area such stations may be established in the office of a village *panchayat*, Sale and Purchase Union, Co-operative Society or Primary Health Centre or in a village *chavdi* or a village library, Government dispensary or such other public place.

(3) In an urban area such station may be established in any Health Centre, municipal dispensary or hospital, charitable medical institution, police station or such other public place.

5. *Manner of publication of vaccination circles, public vaccination stations, etc.*—The limits of each vaccination circle, the location of each public vaccination station in each circle, the name and address of the public vaccinator in charge of each public vaccination circle, the days on which and the time at which each public vaccination station shall be open for the purpose of vaccination shall be notified on the notice board in the office of the Chief Superintendent and of the Superintendent and Assistant Superintendent of Vaccination, if any, for the vaccination area ; and such information shall also be printed on the reverse of the notice issued under sub-section (1) of section 18.

6. *Qualification of public vaccinator.*—Appointment to posts of public vaccinators shall be made from amongst persons—

(a) who have appeared for the Secondary School Certificate Examination with English as one of the subjects (irrespective of whether they have passed or failed in the examination) and have obtained the Vaccinator's Training Certificate issued by the State Government, the Bombay Municipal Corporation or the Poona Municipal Corporation or such other institution as may be approved by the State Government in this behalf, or

(b) who passes the Sanitary Inspector's qualification recognised by the State Government :

Provided that, the candidates possessing the Sanitary Inspector's qualification shall be given preference.

7. *Duties of Superintendent and Assistant Superintendent of Vaccination.*—It shall be the duty of the Superintendent and Assistant Superintendent of Vaccination in respective vaccination area :—

(a) to give directions and to supervise the work of public vaccinators ;

(b) to recommend leave to the vaccination staff and to make suitable arrangements in leave vacancies.

(c) to investigate cases of small-pox and chicken-pox and to organize preventive measures against small-pox in accordance with such directions as may have been issued in this behalf ; and

(d) to arrange practical training in vaccination for medical students, nurses and other medical staff.

8. *Grant of vaccinator's licence and connected provisions.*—(1) A person desiring to have a vaccinator's licence shall apply to the Chief Superintendent who shall, if the applicant possesses the qualifications prescribed therefor, grant him a licence in Form A for a period of three years, on payment of a fee of rupees fifteen.

(2) The Chief Superintendent may, on application by the licensee and on payment of a renewal fee of rupees five, renew the licence for a like period.

9. *Qualification for grant of vaccinator's licence.*—No vaccinator's licence shall be granted to a medical practitioner, unless he has—

(a) received theoretical training in vaccination for a period of atleast one month ;

(b) been in medical practice for such period which in the opinion of the Chief Superintendent is sufficient.

10. *Cancellation or suspension of licence under section 9.*—(1) The Chief Superintendent may for reasons to be recorded in writing cancel or suspend any licence granted under section 9 if the licensee has made a default in the performance of the duties as a vaccinator ; or has misused the licence :

Provided that, no such licence shall be cancelled or suspended except after an inquiry and the licensee has been given a reasonable opportunity of being heard.

(2) Any vaccinator aggrieved by the order of the Chief Superintendent under sub-rule (1) may, within sixty days from the date of receipt of the order, appeal to the State Government.

11. *Duplicate of licence issued in certain cases.*—Where any licence granted under these rules is lost or destroyed, a duplicate copy thereof may be furnished to the holder of the licence by the Chief Superintendent of Vaccination on payment of a fee of rupees five.

12. *Forms of certificates of insusceptibility and unfitness for vaccination under section 11 and memorandum referred to in section 12(1) etc.*—(1) The certificate of insusceptibility under sub-section (1) of section 11 and under section 14 read with the sub-section (1) of the said section 11 shall be in Form B.

(2) The certificate of unfitness for vaccination under sub-section (2) of section 11 and under section 14 read with the sub-section (1) of the said section 11 shall be in Form C.

(3) The memorandum to be delivered under sub-section (1) of section 12 and under section 14 read with the sub-section (1) of the said section 12 shall be in Form D.

(4) The certificate of successful vaccination to be delivered under sub-section (2) of section 12 and under section 14 read with the sub-section (2) of the said section 12 shall be in Form E.

(5) The certificate of insusceptibility to successful vaccination to be delivered under sub-section (5) of section 12 and under section 14 read with the sub-section (5) of the said section 12 shall be in Form F.

13. *Visit fees chargeable by public vaccinator.*—(1) Where a public vaccinator is required to attend a child or an adult person at the residence of such child or adult person for the purpose of vaccination or inspection under section 13, a fee of rupees two shall be payable for vaccination and a fee of rupee one shall be payable for revaccination per child or adult person :

Provided that, the fee to be so charged at any one time in respect of all the children or adult persons in any one family shall not exceed rupees four.

(2) The fees mentioned in sub-rule (1) shall also be treated as maximum fees for the purposes of the proviso to section 17.

14. *Forms of notice and book referred to in section 15.*—The notice to be delivered by a Registrar of Births under sub-section (1) of section 18 shall be in Form G ; and the book to be kept by him under sub-section (2) of that section shall be in Form H.

15. *Form of register of postponed vaccinations.*—The register of postponed vaccinations to be kept by a Registrar under section 21 shall be in Form I.

16. *Form of returns to be sent under section 22.*—The return to be forwarded by a Registrar to the Superintendent under section 22 shall be in Form J.

17. *The Notice to be given under section 24.*—(1) The notice to the parent or guardian of an unprotected child under sub-section (1) of section 24, shall be in Form K. Such notice shall be given by tendering it personally to such parent or guardian and a receipt obtained from him, in token of his having received the same.

(2) If such person is not found or if it is not practicable to send the notice by personal delivery, it shall be sent to his last known address by registered post.

(3) If such person refuses to accept the notice or if a notice sent by registered post is returned undelivered, the notice shall be given by causing it to be affixed on the front door of the usual place of residence of such person.

18. *Fee for certified copies of certificates.*—The fee payable for a certified copy of any certificate under section 31, shall be rupees two.

FORM A

(See rule 8)

(Form of vaccinator's licence)

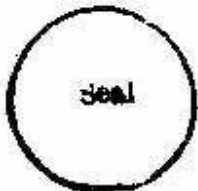
Licence No.....

In pursuance of section 9 of the Maharashtra Vaccination Act, 1964 (Mah. XXXVII of 1964), I, the undersigned, hereby issue a Vaccinator's

Licence to Shri.....a medical
(Name of the licensee)

practitioner at.....
(address of the licensee)

Dated this.....day of.....19 .



Chief Superintendent of Vaccination.

for the.....
(name of vaccination area)

FORM B

[See rule 12(1)]

(Form of certificate of insusceptibility)

I, the undersigned, after having ascertained that*
 (name of the child)

the child of
 (name of the parent)

*Shri/Shrimati/Kumari
 (name of the adult person)

residing at , in the
 (address)

vaccination area of
 (name of the vaccination area)

has had small-pox *naturally/*by inoculation, I hereby certify that the said
 *child/*adult person is insusceptible to vaccination.

Dated this day of 19 ..

(Signature of the vaccinator)

*Public Vaccinator for the

.....
 (name of the vaccination circle)

Vaccination circle in

.....
 (name of the vaccination area)

Vaccination area.

*Registered Medical Practitioner
 Registration No.....

*Licensed vaccinator Licence No...

* Strike out the alternative which is not applicable.

FORM C

[See rule 12(2)]

*(Form of certificate of unfitness for *vaccination/*revaccination)*I, the undersigned after having examined*.....
(name of the child)the child of.....
(name of the parent)*Shri/Shrimati, Kumari.....
(name of the adult person)residing at....., in the
(address)vaccination area of....., hereby certify
(name of the vaccination area)that the said *child/*adult person is not in a fit state of health to be
*vaccinated/*revaccinated, and I do hereby postpone the *vaccination/
*revaccination for the period of two months from this date.

Dated this.....day of.....19 .

(Signature of the vaccinator).

*Public Vaccinator for the.....vaccination
(name of the vaccination circle)circle in.....vaccination area.
(name of the vaccination area)

*Registered Medical Practitioner

Registration No.....

*Licensed vaccinator Licence No.....

Period renewed upto

196 .

(Signature of vaccinator).

*Strike out the alternative which is not applicable.

FORM D

[See rule 12(3)]

(Form of memorandum requiring a vaccinated person to be brought to the vaccinator for inspection on the prescribed date)

To

(Here insert the name and address of
*the parent or guardian who brought the child for vaccination/*the adult person who came for vaccination).

Sir,

*You/Your child....., age,
(name of the child) (age of the child)

*have/*has been vaccinated by me to-day for the *first/second/third* time.
*You should come/*The child should be brought to me, on †.....
....., for the purpose of inspecting and ascertaining the result of the vaccination.

Failure to *come/*bring the child for such inspection on the appointed day shall be an offence under sub-section (1) of section 23 of the Maharashtra Vaccination Act, 1964. Penalty for this offence is fine extending to one hundred rupees and penalty for continuance of such offence is an additional fine extending to five rupees for each day of such continuance.

Dated this.....day of.....19 .

(Signature of the vaccinator).

*Public Vaccinator for the.....
(name of the vaccination circle)

vaccination circle in the.....
(name of the vaccination area)

vaccination area.

*Registered Medical Practitioner.....
Registration No.

*Licensed vaccinator Licence No.

*Strike out the alternative which is not applicable.

†This day shall be the same day in the week following immediately after the day on which the vaccination was performed.

FORM F

[See rule 12(5)]

(Form of certificate where a child/an adult person is insusceptible to successful vaccination)

I, the undersigned, hereby certify that I have three times unsuccessfully vaccinated* the
 (name of the child)
 child of
 (name of the parent)
 *Shri/Shrimati/Kumari
 (name of the adult person)
 residing at
 (address)
 in the vaccination
 (name of the vaccination circle)
 circle in the vaccination
 (name of the vaccination area)
 area, and I am of the opinion that the said child/adult person is insusceptible to successful vaccination.

Dated this day of 19

(Signature of vaccinator,

*Public Vaccinator for the
 (name of the vaccination circle)
 vaccination circle, in the
 (name of the vaccination area)
 vaccination area
 *Registered Medical Practitioner Registration No.
 *Licensed vaccinator Licence No.

*Strike out the alternative which is not applicable.

FORM G

(See rule 14)

(Form of notice to be given under section 18 by a Registrar of Births to the person giving information about birth of a child)

To

(Here insert the name and address of the parent, guardian or other person who gives information of the child's birth).

Take notice that the child of.....
(name of the parent of the child)

whose birth has this day been registered, must be vaccinated under the provisions of the Maharashtra Vaccination Act, 1964 (Mah. XXXVII of 1964), within six months from the date of its birth. Failure to do so will make you liable to be prosecuted and on conviction to be fined upto rupees one hundred.

2. The public vaccination station nearest to the house in which the child was born is at.....
(address of the nearest public vaccination station)

3. The days and hours of vaccination at this station are as follows :—

(Here insert the days and hours when the public vaccinator is in attendance).

4. A list of other public vaccination stations and the days and hours for their working is attached.

5. You may, if you so desire, get the child vaccinated by any registered medical practitioner or a licensed vaccinator.

6. You should be careful to have one of the appropriate certificates prescribed by the Act filled in by the public vaccinator or a registered medical practitioner or licensed vaccinator, as the case may be, and to keep the same in your possession.

Registrar of Births.

Dated the.....day of..... 196

FORM H

(See rule 14)

(Form of book for recording minutes of all notices issued under section 18 and duplicates of certificates received under section 19).

Serial No.	Date of notice	Name of the child	Male or female	Name of the parent or guardian	Address of the parent or guardian	Date of birth of child or its age	Place of birth of child	Date of certificate of insusceptibility issued under section 11(1)	Date of certificate of successful vaccination issued under section 12(2)	Date of certificate of insusceptibility to successful vaccination issued under section 12(5)	Remarks
1	2	3	4	5	6	7	8	9	10	11	12

FORM I

(See rule 15)

(Form of Register of postponed vaccinations)

Vaccination Area of.....
 (Name of vaccination area)

Consecutive number	Name of Child	Birth		Date of certificate of unfitness issued under section 11(2)(b)	Date of renewed certificate of unfitness issued under section 11(3)	Signature of Registrar of Birth
		Year	Number of entry in the birth register			
1	2	3		4	5	6

FORM J

(See rule 16)

(Form of the return under section 22 of the Maharashtra Vaccination Act, 1964 of all cases in which duplicate certificates have not been received)

Serial No.	Name of the child	Name of the parent or guardian	Address	Date of birth of child	Number of entry in birth register
1	2	3	4	5	6

FORM K

(See rule 17)

[Form of notice to be given under section 24(1)]

.....vaccination area
 (name of the vaccination area)

Notice

**UNDER SECTION 24(1) OF THE MAHARASHTRA VACCINATION ACT, 1964
 (MAH. XXXVII OF 1964)**

Notice is hereby given to.....
 (name of the parent or guardian of child

.....
 which is believed to be unprotected)

residing at.....
 (address of the parent or guardian)

that his child named.....aged.....
 (name of child) (age of child)

born on....., has not been vaccinated within six months
 (date of birth of child)

from the date of its birth as required by section 10 of the Maharashtra Vaccination Act, 1964 (Mah. XXXVII of 1964) and he/she should therefore get the child vaccinated within a week on the receipt of this notice, failing which the matter will be reported to an Executive Magistrate for action under sub-section (2) of section 24 of the Act.

Dated this.....day of.....19 ..

Superintendent of Vaccination.

.....Vaccination Area.

Received the notice.

Date of receipt.

Signature of the parent or guardian
 to whom the notice is given.

By order and in the name of the Governor of Maharashtra,

B. V. LAUD,

Deputy Secretary to Government.